

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA(I.B.C)/1092(CH)2022
IA(I.B.C)/1093(CH)2022
IA(LB.C)/1090(CH)2022

In
CP (IB) No. 269/Chd/HP/2019
(Admitted)
(Resolution Plan Approved
on 04.08.2023)

IN THE MATTER OF:

Gulshan Trading Company

...Petitioner-Operational Creditor

Versus

Bhandari Deepak Industries Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 45(1), 43(1) r/w 44 (1), 66, IBC 2016

Order delivered on 18.07.2024

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member (Technical)-on the medical grounds, the present matter is re-notified to 19.08.2024.

Sd/-
Court Officer

July 18,2024
Mukta